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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DELHI: THE

20th January, 1955

NOTIFICATION (INCOME-TAX)

s.O.No. In exercise of the powers conferred by subelause (iv) of elause (23C) of Section 10 of the Income-tax Act,
1961 (43 of 1961), The Central Government hereby natifies
"Victoria Technical Institute, Madras " for the purpose of the
said sub-clause for the assessment years 1993-94 and 1994-95;
subject to the fellowing conditions, namely:-

- (i) the assesses will apply its income, or accumulate for application, whelly and exclusively to the pojects for which it is established;
- (ii) the assesses will not invest or deposit its funds
 (ether than voluntary contributions received and
 maintained in the form of javellery, furniture etc.
 for any period during the previous years relevant
 to the assessment years mentioned above otherwise
 than in any one or more of the forms or modes
 specified in sub-section (5) of Section 11;
- (iii) this netification will not about in relation to any income being profits and gains of bigsiness, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

UNDER SECRETARY TO THE GOVT. OF INDIA.

Notification No. 9691

(F.No. 197/169/93-ITA-I)

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